CP NO. 113(ND)/2011 RT No.25/2016

Narinder Kumar Bawa

... Petitioner

Versus.

M/s Prakash Communications Ltd. &Ors.

...Respondents

Present:

Mr. A.P.S. Sandhu. Advocate with

Mr. Narinder Kumar Bawa, petitioner in person.

Mr. Varinder Kumar Bawa, respondent No.2 in person.

Mr. A.P.S. Sandhu, Advocate for petitioner has filed Memo of Appearance for Mr. Shalender Nagpal, Advocate. Mr. Sandhu seeks time to file Power of Attorney. Let the same be filed in accordance with the rules. Mr. Narinder Kumar Bawa states that he also represents respondent No.1 being the Managing Director.

Earlier the matter was fixed for 23.08.2016 for issuing notices to rest of the respondents. As per the office report, notices sent to respondents No.1 to 6 and 13 to 21 by Speed Posts were delivered to them as per track report. There is however no representation from respondent Nos.3 to 6 and 13 to 21 who are proceeded against ex parte. Respondent No.2 has made statement separately that respondents No.11, 13 and 14 have resigned. Certified copy of cessation forms and resignation letters are attached but this fact is disputed by the petitioner.

Notices to respondents No.7 to 12 are required to be issued afresh. Let the notices be sent to them again by Speed Posts on the petitioner furnishing complete addresses and the petitioner would be responsible for despatching the notices to these respondents by 19.09.2016 for 06.10.2016 taking the same from the office and attaching copies of the petition. It is

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directed that petitioner would file affidavit stating the compliance along with acknowledgement of the Post Office.

There is CA No.76 of 2016 filed by the petitioner and CA No.80 of 2016 at the instance of respondent No.2. One is the application for appointment of administrator and the second by the respondent No.2 for removal of the auditors. Let copy of the respective applications be supplied to the opposite side during the course of the day. Both the parties have exchanged their email addresses. Let reply to the respective applications be filed at least three days before the date fixed i.e. 06.10.2016 with advance copy to be sent to the other side by email.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

September 17, 2016

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